

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
24-06-2024 AT 10:30 AM**

CP (IB) No. 36/95/HDB/ 2024

AND

IA (IBC) 1020/2024 in CP (IB) No. 36/95/HDB/ 2024

u/s. 95 of IBC, 2016

IN THE MATTER OF:

Indian Bank

...Petitioner

AND

Mr. P Vani Murthy in the matter of Abhirama Steels Ltd.

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 1020/2024

This being an application to take Resolution Professional Report on record.

The same is taken on record, subject to the objections if any.

Accordingly, **this application is allowed and disposed of.**

CP (IB) No. 36/95/HDB/ 2024

Mr Kedari Narasimha Rao, Resolution Professional present physically.

Learned Counsel Mr Mayur Mundra, for Personal Guarantor present through Video Conference.

Objections not filed, despite availing sufficient time. However, time is allowed on condition that objections if any shall be filed within a week and copy be served on the other side, in default opportunity to file objections stands forfeited.

For hearing matter adjourned to 09.07.2024, as a last chance.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)